

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRI MARUTHI DIGITALS PRIVATE LIMITED

1	NAME OF CORPORATE DEBTOR	SRI MARUTHI DIGITALS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	24-09-2014
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Hyderabad
4	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U74900TG2014PTC095806
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	H.No.10-2-73, 3rd & 4th Floor Professional Plaza, Mayuri Centre Khammam Prakasam TG 507001.
6	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	02-12-2019
7	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	03-12-2019
8	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	CHAKRAVARTHI SRINIVASAN 1-4-211/42/1, Pradhamapuri Colony, Sainikpuri, Hyderabad – 500 062. Email – csriniirp@gmail.com 9849225054 IBBI/02/IP/N00649/2018 -2019/11990
9	LAST DATE FOR SUBMISSION OF CLAIMS	02-01-2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of Sri Maruthi Digitals Private Limited on 03-12-2019.

The stakeholders of Sri Maruthi Digitals Private Limited are hereby called upon to submit a proof of their claims, on or before 02-01-2020 to the Liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.



Name and Signature of the Liquidator

Date and Place: 04-12-2019 - Hyderabad